

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

IN

ORIGINAL APPLICATION NO. 230 OF 2021 (SZ)

K.M. Sanjeev Vijayan

....Applicant

Versus

The Chief Secretary,

Government of Kerala and ors.

....Respondents

**PRESENT STATUS REPORT FILED BY DEPUTY COLLECTOR/
FOR 6TH RESPONDENT**

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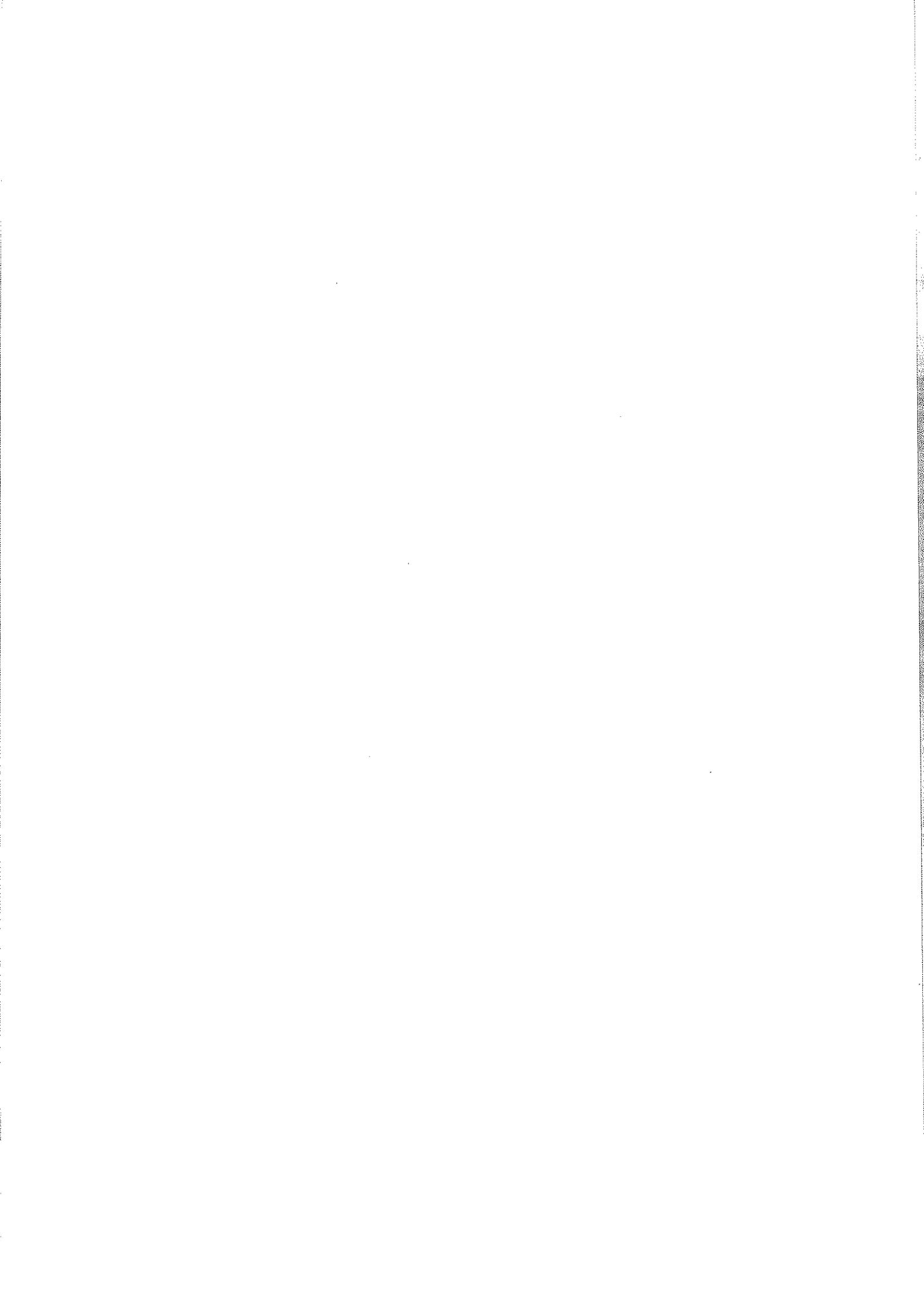
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Dated at Chennai on this the 17th day of August 2023.

for. *A. J. J.*
17/8/23

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench



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BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

K.M Sajeewan

Applicant

V/s

Chief secretary, Government of Kerala & 6 others ----- Respondents

**Report Submitted by the District Collector Palakkad, 6th Respondent in OA
108/2022 Connected with OA 230/2021.**

The Hon'ble Tribunal had vide order dated 18.07.2023 directed to file a status report regarding the action taken and the allegation made in the application. In compliance with the direction report the following facts. The main grievance in the application is as follows.

- 1) The dumping yard of the Ottapalam Municipality located in Panamanna ward is not complying with environmental laws and is a source of pollution.
- 2) Solid waste is not properly collected from the Panamanna ward and some other wards leading to burning as dumping of the waste by waste generators who are left with no other options.
- 3) The records of solid waste management submitted by the Municipality before statutory bodies are not reflecting the actual situation which is unsatisfactory as for as environmental laws are concerned.

In the report dated 21.03.2023 filed before the Honourable tribunal, it was reported that the Chairman Pollution Control Board had issued a letter dated 10.01.2022 to the Municipality giving the assessment of Environmental compensation of Rs.13 Lakh. In response to the letter the Municipality submitted a progress report of the actions taken in each item of the action plan submitted earlier. Officials of the Pollution Control Board visited the processing plant and other locations to verify the compliance. Further inspections conducted by the Board officials on 20.05.2022 and 21.07.2022 and letters issued based on the inspections, instructing Municipality to take necessary action for completing all actions in the action plan, including bio remediation / bio mining of legacy waste in the dump site at Panamanna.

The Municipality applied for authorization in Form No.1 under SWM Rules 2016 and enquiry conducted from Pollution Control Board on 16.03.2023 and verified the Waste management facility of the Municipality and forwarded the application to Regional Office for further action. At the time of inspection it was reported that sanitation workers – 20. Harithakarmasena members – 39 and 13 workers engaged in waste collection and segregation at the RRF. Out of 12484 houses, collection done in 8100 houses (64.88%) and from commercial establishments it only 35.47% (720 Nos out of 2030 Nos). Non-biodegradable wastes collected from the house holds and establishments transported to the material recovery facility where segregation of plastics, Iron Scrap, Paper and glass works done. Now the sorting is done manually. Municipal Authorities reported that there is a plan under Kerala State Waste Management Plan (KSWMP) project to provide sorting tables, weighing machine, fire extinguishers de duster and conveyor belt with plastic separator etc.

Biodegradable waste are treated by decentralised method. Homes in Municipality are provided with bio gas plants, bio bins, pipe composts and ring composts. Two

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centralized Thumboormozhi model compost box provided and is not functioning properly.

Legal sample collected from the natural stream flowing besides the dumping yard and there is no leakage flow from the dumping yard to the stream noticed.

The clearing of the legacy waste was done by an agency from Kozhikkode. The clearing of the dumped waste was done manually without using any mechanical means like trommels or dusters etc. The separated plastic waste boiled and transported to cement kilns, other remains deposited in the dumping area and levelled. As reported by the municipal authorities about 980 tonnes from 50 cent area was cleaned and waste around 2000 tons remaining at 1 acre land is not removed. Diving inspection conducted from the Pollution Control Board's office on 24/03/2023 and again on 02/08/2023, no further bio mining activities was not seen conducted. The non-biodegradable waste collected from the households and commercial establishments are sorted in the shed provided for material collection facility and 13 Nos of Haritha Karma Sena members engaged for sorting. The sorted plastic waste, Iron scrap and other waste are collected by Clean Kerala Company and other Private agencies engaged by Municipality.

Officials from the Regional Office of the Pollution Control Board inspected the Municipality and dumping yard on 17/05/2023 as part of the processing of the application for authorization. As the collection and treatment of the solid waste was not adequate refusal intention notice issued on 29/05/2023.

Dated this the 16th of August, 2023.

Deputy Collector (General)
For District Collector,
Palakkad

igned by

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COLLECTOR/ FOR 6TH
RESPONDENT**

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